

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA

OA. 350/01825/2016

Date of Order: 02.01.2017

Present

: Hon'ble Ms. Jaya Das Gupta, Administrative Member

Pankaj Kr. Singh Vs. C.L.W.

For the Applicant

: Mr. AP Deb, Counsel

For the Respondents : None

ORDER(Oral)

Per Ms. Jaya Das Gupta, AM:-

The applicant had approached before C.A.T. seeking the following reliefs:

- "8.a. To quash and/or rescind the order of cancellation dated 07.09.2016.
- b. To pass direction upon the Respondents for assessment of Paper-I of the written examination held on 08.02.2016 and to publish the result on the basis of the marks obtained in Paper-I and Paper-II held on 08.02.2016 and 09.02.2016 respectively.
- c. Costs or incidental to and arising out of this application.
- d. Any other order or orders as your Lordships may deem fit and proper by way of molding the reliefs."
- 2. As per the pleadings of learned counsel for applicant the applicant had appeared in the written examination but no results were declared as per para 201.2 of Indian Railway Establishment Manual and no panel was published. The applicant along with other examinees represented to the authorities on 09.08.2016. The authorities have replied on 07.09.2016 at Annexure A-6 which runs as follows:

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"No. CAO/Con.10A/Part

Dated: 07.09.2016

NOTICE

Sub: Limited Departmental Competitive Examination for promotion to the post of Assistant Financial Adviser (Gr. B) in Pay Band Rs. 9300-34800/- G.P.Rs. 5400/- against 30% vacancy.

Ref: This Office Notice No.AC/Admn/1/14 Pt-IV dated 19.11.2015 & 25.01.2016.

The written examination for Paper-I for the subject selection which was held on 08.02.2016 is hereby cancelled due to technical reasons. The date of reexamination, venue and timings will be notified in due course.

This has the approval of the General Manager.

For FA& CAO(A) C.L.W./Chittaranjan"

- 3. The grievance of the applicant is that he has not been informed for what technical reasons the written examination for Paper-I for the subject selection held on 08.02.2016 was cancelled. In spite of his grievances, the applicant did appear for the re-scheduled examination for Paper-I which was held on 16.11.2016 as per the submission of Id. counsel for applicant.

 **Moreover* as relief prayed for he wants assessment to be done on basis of written examination held on 08.02.2016 and 09.02.2016.
- 4. I think justice will be effect if a detailed representation be submitted by the applicant spelling out all his grievances to the respondents' authorities within a period of one week as submitted at the Bar along with this order and the respondents' authorities will dispose of his case within one month thereafter. The decision to be taken will be conveyed to the applicant within 2 weeks thereafter.

- 5. It is made clear that I have not gone into the merits of this case. All points are kept open for consideration by the respondents' authorities.
 - 6. OA is accordingly disposed of. No costs.

(Jaya Das Gupta) Member (A)

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